

(11)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BENCH AT NAGPUR.

O.A. 1102/92.

Nagpur Telephones Casual
Labour Union & 3 Others. .. Applicants.

V/s.

Union of India & 4 Others. .. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice
Chairman.
Hon'ble Shri N.K. Verma, Member (Adm.)

Appearances:

1. Ms. Sulekha Kumbhare,
Counsel for Applicant.
2. Mr. M.G. Bhangade, Counsel
for the Respondents.

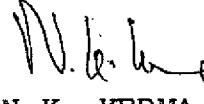
ORAL JUDGMENT :

Dated : 2.11.1993.

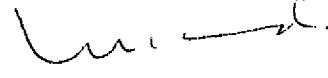
(Per : Hon'ble Shri Justice M.S. Deshpande, V.C.)

The applicant's Counsel states that the
applicants have been provided with the work and
hence nothing survives in this application.

2. Application is disposed of. No order as
to costs.


(N.K. VERMA)

MEMBER (A).


(M.S. DESHPANDE)
VICE CHAIRMAN.

H.